

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 413
IA/6028/ND/2021
IA/884/ND/2022
IN
IB/3191/ND/2019

IN THE MATTER OF:

Bothra Plastics Industries Pvt. Ltd.	...	Applicant
Versus		
IRetalers PVT. LTD.	...	Respondent

Order under Section 9 of IBC, 2016

Order delivered on 05.05.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Aditya Gauri and Dhananjaya Sud, Advs.
For the Respondent :

ORDER

IA/884/ND/2022 :-

IA/884/ND/2022 has been filed on behalf of RP and stated that the COC has been constituted in the present matter, but the decided by the constituent Committee of CoC by 100 percent voting for withdrawal of the present CIRP proceedings against the Corporate Debtor. In view of the COC proceeding, present application stands allowed and the CIRP proceedings stands withdrawn against the Corporate Debtor and the Corporate Debtor stand discharged from all rejoins of the CIRP Process.

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Ld. Counsel for the RP stated that the all the costs of the RPA paid and nothing is due against the COC. He also stands discharged.

In view of the same, the present application stands **allowed**. IA/6028/ND/2021 stands **infructuous**.

IB/3191/ND/2019 also stand **disposed of**.

File be consigned to record.

-Sd-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

RAKHI

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)